

[English]

EXPANSION OF COCHIN REFINERIES LIMITED

1092. PROF. K. V. THOMAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the steps taken for the modernisation and expansion of Cochin Refineries Ltd. ;

(b) the steps taken so far to set up Benzene plant at Cochin Refineries Ltd. ;

(c) whether there is a proposal to start a second oil Refinery at Cochin; and

(d) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : (a) CRL has introduced distributed digital control system substituting the pneumatic control system in all processing units. The proposal to expand Cochin Refineries is at an advanced stage of processing.

(b) A Benzene plant with production capacity of 87.200 MTPA has already been

commissioned in February, 1989. A proposal to expand the capacity has been received from CRL.

(c) No, Sir.

(d) Does not arise.

[Translation]

CLEARANCE TO PENDING POWER PROJECTS OF BIHAR

1093. SHRI CHHEDI PASWAN : Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) the names of the pending power projects of Bihar and the reasons thereof; and

(b) since when these projects are lying pending for approval and the efforts made so far for the speedy implementation of these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) and (b)

The details are given below :—

TABLE

Name of Project	Date of receipt in CEA	Present Status
1	2	3
1. Patratu Extension (T) Stage V 2x210=420	12/88	Fuel linkage, associated transmission system clearance from environmental angle and Civil Aviation authorities and water availability are to be tied up by project authorities. Provisions of Section 29 of the Electricity (Supply) Act, 1948 are also to be complied with.
2. Muzaffarpur (T) Extension (Stage II) 2x210-420 2x250-500	8/88 5/90	Fuel linkage, associated transmission system, clearance from environmental angle and Civil Aviation authorities are to be tied up by project authorities. Provisions of Section 29 of the Electricity (Supply) Act 1948, are also to be complied with.

1	2	3
3. Chandil (T) (M/s RPG Enterprises) $2 \times 250 = 500$	1/91	Fuel linkag , associated transmission system, clearance from environmental angl and Civil Aviation authorities and water availability are to be tied up by project authorities. Provisions of Section 29 and, Section 44 of the Electricity (Supply) Act, 1948, are also to be complied with.

All efforts are made by the Central Electricity Authority (CEA) to accord techni-economic clearances as expeditiously as possible. However, this clearance and investment approval by the Planning Commission depend upon several factors including the comprehensiveness of the project reports received from the Project authorities, time taken by the Project authorities in replying to various comments/observations of the CEA/CWC, availability of various inputs and clearances such as fuel availability, transportation of coal and gas, port facilities, water availability, clearances from E & F angle, State Pollution Control Boards and National Airport Authority etc.

[*English*]

ALLOCATION OF NATURAL GAS TO PIPAVAV POWER PROJECT

1094. SHRI CHANDUBHAI DESHMUKH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have allocated natural gas from Tapti oilfields to a power project to be set up at Pipavav;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and when it is likely to be allocated ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : (a) to (c) A decision had been taken in principle to allocate gas for the Pipavav Power Plant. However, this was dependent on the economic feasibility of developing the Tapti Offshore Oil fields of ONGC.

[*Translation*]

REGULARISATION OF DAILY WAGERS

1095. SHRI HARI KEWAL PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any provision that old daily wagers are engaged in the event of starting new works;

(b) if so, the zone-wise number of such old daily wagers engaged in the new works and the number out of them who were not engaged so far; and

(c) the details of the steps taken by the Government to regularise them ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) This information is not maintained by the Zonal Railways.

(c) Barring certain exceptions, all the vacancies in Group D are utilised to regularise daily wage casual labour/substitutes only, after due process of screening.